

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C.P.No.06/196/2016
CA.Nos.
PRESENT: SMT.INA MALHOTRA
Hon'ble Member (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.02.2017**

NAME OF THE COMPANY: M/s. IFM Impex Global Ltd.

SECTION OF THE COMPANIES ACT: 196

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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Present: Petitioner Mr. Anil Kumar Poddar.

Mr. Anirudh Jyagi, Advocate for Respondent.

ORDER

Ld. Counsel for the respondents submits that reply to the petition had been filed yesterday. Copy of the same shall be provided to the petitioner during the course of the day. It is further submitted by the respondents that the copies of the required documents had already been supplied to the petitioner and he has personally inspected the records several times.

2. It is submitted by the respondents that the petitioner's endeavor is only to harass them unnecessarily. Should this be the case, the petitioner would be put to terms. Since the copy of the reply has not been served on him, the matter shall be taken up for further consideration on 11.04.2017.

Sd/-

(Ina Malhotra)
Member Judicial